

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA
UNSTARRED QUESTION No. 317
TO BE ANSWERED ON FRIDAY, THE 21st JULY, 2023

e-Courts Project

317. SHRI KANUMURU RAGHU RAMAKRISHNA RAJU:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether for efficient administration of justice, Phase-3 of the e-Courts project has been launched with an outlay of Rs. 7,000 crores;
- (b) if so, the details and the progress made therein till now; and
- (c) the funds sanctioned/spent thereunder till now since 2014 onwards, court-wise?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE
(SHRI ARJUN RAM MEGHWAL)**

(a) & (b) :In the Union Budget 2023-2024, the Government of India announced Phase-III of e-Courts project with an outlay of Rs.7000 crore (approx.).Based on the Detailed Project Report (DPR) approved by the Committee, Supreme Court of India, the Expenditure Finance Committee in its meeting held on 23.02.2023 has approved the eCourts Phase III with a total outlay of Rs.7210 Crore. Further, the Empowered Technology Group chaired by the Principal Scientific Advisor to the Prime Minister in its meeting held on 21.06.2023 has also recommended to the Cabinet the eCourts Phase III for approval.

(c):The eCourts Mission Mode Project is a national eGovernance project for ICT enablement of district/subordinate courts of the country with a view to

facilitate faster disposal of cases by speeding up court processes and providing transparent on-line flow of information on case status, orders/judgments etc. to the judiciary as well as litigants, lawyers and other stakeholders. The eCourts Phase I (2011-15) was aimed at basic computerization of courts and providing local network connectivity under which a total expenditure of Rs.639.41 crore was done. Phase II (2015-23) of the project focused on citizen-centric e-services besides computerising 18735 courts and interconnecting these with wide area network (WAN). Against the financial outlay of Rs.1670 crore in the phase II of the project, the Department of Justice has released Rs.1668.43 crore for implementation of the project till 31st March 2022. The details of funds released/utilized under eCourts Phase I and Phase II (court-wise) are attached at Annexure-I and Annexure-II respectively.

Annexure-I

Statement referred to in reply of Lok Sabha Unstarred Question No.317 for 21/07/2023 regarding e-Courts project. The details of fund released under eCourtsPhase I are as under:

Year wise fund release under eCourts Project Phase-I:

Financial Year	Funds released(Rs. in crore)
2004-05	103.05
2006-07	84.00
2008-09	25.90
2009-10	65.00
2010-11	97.50
2011-12	112.39
2012-13	83.51
2013-14	56.114
2014-15	9.947
2015-16	2.00
Total	639.41

Annexure-II

Statement referred to in reply of Lok Sabha Unstarred Question No.317 for 21/07/2023 regarding e-Courts project. The details of fund released/utilized under eCourts Phase II (court-wise) are as under:

Sr.No	High Courts	2015-16		2016-17		2017-18		2018-19		2019-20		2020-21		2021-22	
		Released	Utilized	Released	Utilized	Released	Utilized	Released	Utilized	Released	Utilized	Released	Utilized	Released	Utilized
1	Allahabad	31.14	31	20.88	21	21	20.3	8.07	7.96	15	14	13.8	10		
2	Andhra Pradesh											1.96	0		
3	Bombay	30.39	30	38.25	38	47	47.2	0.52	0.52	0	0	8.86	8.9		
4	Calcutta	12.14	10	9.17	8.4	11	1.9	0.13	0.08	0	0	4.93	0		
5	Chhattisgarh	3.82	3.8	6.03	6	9.3	9.34	1.33	1.33	4.44	4.4	2.34	2.3		
6	Delhi	5.87	5.9	5.41	5.4	9	8.95	3.54	3.54	0	0	3	2.9		
7 (a)	Gauhati	0.59	0.6	4.33	4.3	1.4	1.36	2.85	2.82	0.98	1	1.52	1.5	1.3	1.2
	(Arunachal Pradesh)														
7 (b)	Gauhati (Assam)	5.19	5.2	25.47	25	8.1	8.13	8.7	8.22	13.7	13	6.11	1.8	3.5	3.5
7 (c)	Gauhati (Mizoram)	0.71	0.7	3.01	3	2.5	2.47	0.15	0.15	0.51	0.4	0.72	0.7	0.3	0.3
7 (d)	Gauhati (Nagaland)	0.77	0.8	2.31	2.1	1.8	1.83	0.71	0.71	0.7	0.3	0.83	0.2	0.8	0
8	Gujarat*	11.23	11	18.32	16	29	21.8	10.7	0.1	0	0	3.48	0.8		
9	Himachal Pradesh	1.79	1.8	3.21	3.2	4.1	4.03	0.13	0.13	0	0	2	1.8		
10	Jammu & Kashmir	1.84	1.8	5.29	5.3	11	10.6	0.26	0.26	0	0	1	1		
11	Jharkhand	3.2	3.2	5.09	5.1	2.9	2.92	4.53	4.53	5.53	0.4	2.98	0.5		
12	Karnataka	11.86	12	17.43	17	22	21.9	0.61	0.61	9.15	8.9	4.29	4.2		
13	Kerala	5.53	5.5	8.32	8.3	15	13.3	4.61	4.61	0	0	2.83	1.2	1.6	0
14	Madhya Pradesh	9.73	9.7	23.93	24	23	22.5	0.39	0.39	11.2	5.9	6.28	6.2		
15	Madras	10.24	10	24.62	25	25	24.6	5.11	4.06	0	0	4.73	2.5		
16	Manipur	0.53	0.5	4.24	3.7	1.2	0.49	0.65	0.63	0.61	0.4	1.3	0.2	0.8	0
17	Meghalaya	0.19	0.2	3.26	2.9	3.7	3.33	0.62	0.61	0.92	0.1	2.32	0.4	2.2	0.7
18	Orissa	7.57	7.6	7.71	7.7	13	12.5	1.59	1.48	13.5	13	3.37	3.3		
19	Patna	8.04	8	26.41	26	8.7	8.3	0.13	0.07	7.08	6.5	5.44	5.3		
20	Punjab & Haryana	11.63	12	17.92	18	12	11.5	8.49	8.49	0	0	4.55	4.6		
21	Rajasthan	9.97	10	23.04	23	25	25.1	3.01	3.01	1.29	1.3	10.6	11	1.6	1.6
22	Sikkim	0.18	0.2	1.79	1.7	1.4	1.39	0.8	0.44	1.61	0.7	1.01	0.9	0.8	0
23	Telangana & Andhra Pradesh**	13.9	14	14.31	9.8	34	23.8	8.13	0.13	0	0	0	0		
24	Telangana											1.79	0		
25	Tripura	1.2	1.2	4.38	4.4	2.9	2.86	1.77	1.77	2.24	2.2	4.44	3.8	1	0.7
26	Uttarakhand	2.98	3	2.66	2.1	4.6	2.5	0.13	0.12	0	0	1.28	0.7		
	Total	202.2	200	326.8	317	348	315	77.7	56.8	88.4	73	108	76	14	7.8

*Gujarat High Court surrendered Rs.13.12 Cr.. Total utilization included surrender funds.

**Funds released erstwhile Andhra Pradesh and Telangana High Court, and both the states shared the available funds in the ratio of 58:42 respectively